

ITEM NO.8

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
19741/2015

(Arising out of impugned final judgment and order dated 03/09/2014  
in WPC No. 4920/2012 passed by the High Court Of Delhi At New  
Delhi)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. AHLUWALIA CONSTRUCTION GROUP

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP and office report)

Date : 05/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Ms.Nisha Bagchi, Adv.  
Mr.Ritesh Kumar, Adv.  
Ms.Pooja Sharma, Adv.  
Mr. B. Krishna Prasad,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Notice on the application for condonation of delay  
as also on the Special Leave Petition.

Tag with S.L.P. (C)No.34872/2014.

(G.V.Ramana)  
AR-cum-PS

(Vinod Kulvi)  
Asstt.Registrar